- (b) whether Government has taken action against these corrupt officials;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Whenever a complaint is received from Central Bureau of Investigation, Central Vigilance Commission (CVC), other Departments and general public etc., the same is examined in the Ministry and if necessary, advice of CVC is sought on initiation of disciplinary proceedings. During the year 2011 and 2012 (up to July), Central Vigilance Commission (CVC) has tendered their First Stage Advice against total 40 number of officials. On the basis of CVC's advice, with the approval of competent authority, further action, is taken as per relevant rules.

Committee to look into pay and pension grievances of military personnel

1894 SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether a committee headed by Cabinet Secretary has been appointed to look into the pay and pension grievances of serving and retired military personnel including One Rank, One Pension;
 - (b) if so, the details thereof along with the details of composition thereof;
- (c) whether army, navy and air force have not been given representation in the committee;
 - (d) if so, the reasons therefor;
- (e) whether a letter has been written from the ministry to Prime Minister regarding discontent in the army and have demanded their representation in the committee; and
 - (f) if so, the details of action taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) The Committee chaired by Cabinet Secretary is comprised of Principal Secretary to the Prime

Minister; Defence Secretary; Secretary, Department of Expenditure; Secretary, Department of Ex-Servicemen's Welfare and Secretary, Department of Personnel and Training. Consequent to change in charge of the then Secretary, Department of Expenditure to Department of Revenue, Secretary, Department of Revenue has also been co-opted as a Member of the Committee. Chief of Naval Staff and Chairman, Chiefs of the Staff Committee made a presentation to the Committee. The Committee further interacted with all the Service Chiefs (Chief of Naval Staff and Chairman, Chiefs of the Staff Committee; Chief of Air Staff and Chief of Army Staff). The recommendations of the Committee have been submitted to the Prime Minister.

Surplus land with defence establishments

1895 SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:

- (a) the zone-wise details of surplus land with various defence establishments in the country;
- (b) whether it is a fact that about 1200 acre of defence land have been encroached and under dispute;
 - (c) if so, the details thereof and reaction of Government thereto; and
- (d) the measures taken by Government to have these precious defence land vacated from the encrochers?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) As per Ministry of Defence ID No. 11015/2/86/D(Lands), Dated 11th July 1986, no defence land shall be declared surplus.

- (b) and (c) About 12363.78176 acres of Defence land is under encroachment. The State-wise details of encroachment of defence lands is given in the statement (*See* below).
- (d) Action for removal of encroachments is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachment have been issued. The process of detection and removal of the encroachments is a continuing exercise.